

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). At the time of direct recruitment into both these Services necessary reservation for the members of the Scheduled Castes and Scheduled Tribes is made and adequate number of officers belonging to these categories are recruited. Besides, a significant number of women is also inducted at the stage of direct recruitment through the Civil Services Examination. Further promotions in the Services are made on the basis of merit with due regard to seniority as provided under the Rules. A number of women and members belonging to SC/ST are promoted every year, in the different cadres, according to the Rules. There is no provision for reservation at any level of promotion in the IAS and IPS after the initial recruitment.

Development of backward areas

*32. SHRI VIJOY KUMAR YADAV : Will the Minister of PLANNING be pleased to state :

(a) whether Government have a proposal for rapid development of backward areas with the help of private sector; and

(b) if so, the details thereof ?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI P. SHIV SHANKER) : (a) and (b). The Government of India have been providing several incentives to enable entrepreneurs to contribute to the development of industrially backward areas. These incentives include Central investment subsidy, concessional finance extended by term-lending institutions, preferential treatment in the matter of industrial licensing, transport subsidy, income-tax incentives, etc.

Construction of religious shrines on public land

*33. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the States which have enacted laws for regulating the construction of religious shrines or places of worship on public land, as advised by the Union Government in 1982;

(b) whether any model legislation has been drafted in this regard ; and

(c) the follow up action taken with the States which have not so far enacted any law pursuant to Union Government's advice ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) Government of Rajasthan, Madhya Pradesh and West Bengal have enacted legislation.

(b) Rajasthan Religious Buildings and places Act, 1954 was treated as Model legislation.

(c) The State Governments have been advised to initiate action to enact the law on the lines of the Rajasthan Religious Buildings and Places Act, 1954.

Strike by lawyers

*34. SHRI V. KRISHNA RAO : SHRI RAM BHAGAT PASWAN :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the lawyers in different parts of the country went on strike on 9, February, 1988 resulting in disruption of work in courts;

(b) if so, the details thereof; and

(c) the steps taken or being taken in this regard ?

THE MINISTER OF LAW AND JUSTICE (SHRI BINDESHWARY DUBEY) : (a) The lawyers of the Delhi High Court and the Courts subordinate to it went on strike on 9 February 1988.

(b) The lawyers demanded that the Deputy Commissioner of Police (North), Delhi, be suspended on account of the alleged lathi charge on lawyers on 21.1.1988, that a judicial inquiry be made into the

incident and that the office of the Deputy Commissioner of Police be shifted from Tis Hazari Court premises.

(c) The Delhi Administration has decided to appoint a Committee consisting of two Hon'ble Judges of the High Court of Delhi. The following matters will be referred to the Committee for making enquiry and recording findings thereon :

- (i) The incident of 15th January, 1988 in St. Stephan's College, University of Delhi regarding apprehension of a lawyer by the police;
- (ii) The incident and reported lathi charge on 21st January, 1988 outside the office of DCP, North, Delhi;
- (iii) Circumstances leading to presence of a mob in Tis Hazari premises on 17th February, 1988 and the resultant violence;
- (iv) Any other incidental development connected with the above.

The Committee will be requested to ascertain the facts leading to the aforesaid incidents and identify those responsible for the incidents so that stringent action against all those responsible could be taken. The Committee will also be requested that if it deems appropriate it may submit an interim report within seven days of its first sitting suggesting action, if any, against concerned police officials or any other involved persons pending submission of the final report within a period of three months.

Violation of secrecy pact by West Germany on HDW submarine supply

***35. SHRI S. JAIPAL REDDY :**
SHRI SAIFUDDIN
CHOWDHARY :

Will the Minister of DEFENCE be pleased to state :

(a) whether there has been any violation of the secrecy pact between West Germany and India on HDW submarine plans;

(b) whether West Germany has sold the blueprints of the HDW submarines to South Africa;

(c) if so, the details thereof; and

(d) whether Government have lodged any protest with West Germany on the violation of the pact ?

THE MINISTER OF DEFENCE (SHRI K. C. PANT) : (a) to (d). Government are making enquiries in the matter. HDW have reported that the papers transferred by them to South Africa did not include any classified or confidential information relating to the Indian submarines. The FRG Government have endorsed this position.

Incidence of Eve-Teasing and Molestation in Delhi

***36. SHRI MANIK REDDY :**
SHRI DHARAM PAL SINGH
MALIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether there has been considerable increase in the incidence of eve-teasing and molestation in the capital during the last one year;

(b) if so, the number of such incidents reported in the capital during the same period;

(c) whether some girls were molested while travelling in a DTC bus during January, 1988; and

(d) the action Government propose to take to avoid recurrence of such incidents in the capital ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) to (d). The number of cases of eve-teasing and molestation, reported during 1986, 1987 and January 1988 are mentioned below :—

	1986	1987	1988 Upto January
Eve-teasing	2021	1777	100
Molestation of women	112	95	6